



2026:AHC:42186

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2795 of 2026

Vishal Chakravarty

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajeev Upadhyay
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajeev Upadhyay, learned counsel for the petitioner and Sri Gaurav Singh, learned Standing Counsel, who appears for State-respondents.
2. The solitary prayer in the present petition is for a direction to the respondent no. 1, Principal Secretary Home Government of U.P. at Lucknow to decide the revision dated 20.08.2025.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the first respondent.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the first respondent, who shall proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the first respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.
7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

February 25, 2026

Ashu

(Vikas Budhwar,J.)